

Rs. 8,73,000, excluding the items in stock since transferred to the new Building.

(b) About Rs. 4000.

Central Advisory Council for Industries

587. **Shri Ram Krishan:** Will the Minister of Commerce and Industry be pleased to state:

(a) the subjects discussed at the meeting of the Central Advisory Council for Industries held on the 7th August, 1958 at New Delhi;

(b) the nature of resolutions passed and recommendations made by the Council; and

(c) the action taken by Government to implement these recommendations?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): (a) to (c). A statement is laid on the Table of the Lok Sabha. [See Appendix II, annexure No. 51]

12 hrs.

RE: MOTION FOR ADJOURNMENT

Shri Yadav (Barabanki): Sir, I had given notice of an adjournment motion on the situation arising out of the promulgation of an order under section 144 which has taken away the civil liberties of the people in Jaipur.

Mr. Speaker: I have disallowed that motion. The hon Member had put down a motion for adjournment relating to some lathi charge and promulgation of orders under section 144 regarding certain things in the town of Jaipur in the Rajasthan State which is purely a State matter. There was not even any mention whether there was any connection between the Centre and this matter. I tried to stretch and stretch as far as possible to attract the jurisdiction of this House in this matter. But I felt unable to do it and I therefore sent word to him so that he may frame a question or ask for

discussion in the proper form so that I can try and find some excuse to bring it before this House. Even that has not been done and I am really sorry I had to disallow that. The hon. Member must take better advice and bring it up.

Shri Braj Raj Singh (Ferozabad): May I submit in this connection, Sir, that you were pleased the other day to have some mention about the Gujarat situation which is on the same lines as the Jaipur situation?

Mr. Speaker: Sometimes such things are brought before the House when they ought not to have been brought before the House.

Shri Yadav: As a protest I walk out for 5 minutes.

(The Hon Member then left the House.)

Mr. Speaker: I can only say that the hon Member is new to this House. No hon Member ought to protest against the ruling of the Chair Hon. Members are strong enough and there is a strong Government here; both of them can protest against each other. They ought not to draw in the Speaker at any time for the Speaker is bound to give some ruling. If anybody were to protest against an order of the Chief Justice or a Judge of the Supreme Court he would be committing contempt of court. I do not want to exercise all that power here.

12.03 hrs.

PAPERS LAID ON THE TABLE

AMENDMENTS TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): Sir, I beg to lay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of each of